

SUPREME COURT OF INDIA

Bharat Petroleum Corpn.Ltd.

Vs.

Chembur Service Station

C.A.No.2276 of 2011

(R.V.Raveendran and H.L. Gohale JJ.)

02.03.2011

ORDER

1. Leave granted.

2. In view of the divergence in views, the Registry is directed to place the matter before the Hon'ble Chief Justice of India for placing the matter before the larger Bench.

